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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 419/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017**


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Satish Kumar Gupta RP of Essar Steels India Ltd.  
V/s.  
Odisha Slurry Pipeline Infrastructure Ltd & Anr.

Section of the Companies Act: Section 60(5) r/w Section 12 of the Insolvency  
and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ANIMESH BISHT, ADV.		} Resolutional Professional for Corporate Debtors	
2.	ABHISHEK MUKHERJEE, ADV.			
3.	SAHIL SHAH, ADV.			

**ORDER**

Learned Advocate Mr. Animish Bisht with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Sahil Shah present for Applicant. None present for Respondent in IA 419/2017.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to issue notice of date of hearing to the Respondents and shall file proof of service.

List the matter on 09.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**